

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th June, 2015

No.HCM/N-2014/(Judl)/ With the establishment of the District & Sessions Court, Imphal West and District & Sessions Court, Imphal East vide Government Notification No. 2/62/2012-Leg/L dated 16-05-2015 and Notification No. 2/62/2012-Leg/L(A) dated 16-05-2015 and in view of the Notification No. 2/62/2012-Leg/L/3 dated 02-06-2015 constituting the Special Court (Electricity), Imphal East having territorial jurisdiction of Imphal East and Ukhrol Districts ; Special Court (Electricity), Imphal West having territorial jurisdiction of Imphal West, Tamenglong and Chandel Districts and appointing the District & Sessions Judge, Imphal East and District & Sessions Judge, Manipur West as the Judge of the Special Court (Electricity), Imphal East and the Special Court (Electricity), Imphal West respectively vide orders No. 2/62/2012-Leg/L/1 dated 2nd June, 2015 to try offences under the Electricity Act, 2003 within their respective territorial jurisdiction, all the cases under the said act which fall within the jurisdiction of the erstwhile Court of District & Sessions Judge, Manipur West (now Imphal West) shall be made over from the erstwhile Court of District & Sessions Judge, Manipur East (now Imphal East) to the Court of District & Sessions Judge, Imphal West immediately.

By order etc.

Sd/-

**GOLMEI GAIPHULSHILLU)
REGISTRAR**


HIGH COURT OF MANIPUR

Imphal, the 11th June, 2015

Endt. No.HCM/N-2014/(Judl)/4508-22

Copy to :-

1. The Secretary (Law), Government of Manipur.
2. All the District & Sessions Judges, (.....)
3. The Presiding Officer, Revenue Tribunal/MACT, Manipur.
4. The Judge, Family Court, Manipur.
5. The Member Secretary, Manipur State Legal Services Authority.
6. The Presiding Officer (ND&PS), Manipur.
7. ✓ The Joint Registrar (Judl. & Bench) / Central Project Coordinator (CPC), High Court of Manipur. He is requested to upload the same and the Notification in the official website of this Registry. High Court of Manipur.
8. The Deputy Registrar (Judl), High Court of Manipur.
9. The Director of Prosecution, Government of Manipur
- for kind information and circulation to the District PPs and Government Advocates.
10. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
11. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh.
12. The Private Secretary to Hon'ble Mr. Justice Kh. Nobin Singh.
13. The P.A. to Registrar General, High Court of Manipur.
14. The Order Book/Guard File.
15. The Concerned File.


REGISTRAR

HIGH COURT OF MANIPUR

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th June, 2015

No.HCM/N-2014/(Judl)/ With the establishment of the District & Sessions Court, Imphal West and District & Sessions Court, Imphal East vide Government Notification No. 2/62/2012-Leg/L dated 16-05-2015 and Notification No. 2/62/2012-Leg/L(A) dated 16-05-2015 and in view of the Notification No. 2/62/2012-Leg/L/1 dated 02-06-2015 specifying the Sessions Court, Imphal East as Children's Court, Imphal East having territorial jurisdiction of Imphal East and Ukhrul Districts ; Sessions Court, Imphal West as Children's Court, Imphal West having territorial jurisdiction of Imphal West, Tamenglong and Chandel Districts to try offences against children or of violation of child rights within their respective territorial jurisdiction, all the cases under Commission for Protection of Child Rights Act, 2005 (4 of 2006) which fall within the jurisdiction of the newly established Court of District & Sessions Judge, Imphal West shall be made over from the Court of District & Sessions Judge, Imphal East to the Court of District & Sessions Judge, Imphal West immediately.

By order etc.

Sd/-

**GOLMEI GAIPHULSHILLU)
REGISTRAR
HIGH COURT OF MANIPUR**

Imphal, the 11th June, 2015

Endt. No.HCM/N-2014/(Judl)/ 4492-506
Copy to :-

1. The Secretary (Law), Government of Manipur.
2. All the District & Sessions Judges, (.....)
3. The Presiding Officer, Revenue Tribunal/MACT, Manipur.
4. The Judge, Family Court, Manipur.
5. The Member Secretary, Manipur State Legal Services Authority.
6. The Presiding Officer (ND&PS), Manipur.
7. ✓ The Joint Registrar (Judl. & Bench) / Central Project Coordinator (CPC), High Court of Manipur. He is requested to upload the same and the Notification in the official website of this Registry. High Court of Manipur.
8. The Deputy Registrar (Judl), High Court of Manipur.
9. The Director of Prosecution, Government of Manipur
- for kind information and circulation to the District PPs and Government Advocates.
10. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
11. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh.
12. The Private Secretary to Hon'ble Mr. Justice Kh. Nobin Singh.
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**REGISTRAR
HIGH COURT OF MANIPUR**

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th June, 2015

No.HCM/N-2014/(Judl)/ With the establishment of the District & Sessions Court, Imphal West and District & Sessions Court, Imphal East vide Government Notification No. 2/62/2012-Leg/L dated 16-05-2015 and Notification No. 2/62/2012-Leg/L(A) dated 16-05-2015 and in view of the Notification No. 2/62/2012-Leg/L/4 dated 02-06-2015 appointing the District & Sessions Judge, Imphal East as Special Judge, Imphal East having territorial jurisdiction of Imphal East and Ukhrul Districts ; District & Sessions Judge, Imphal West as Special Judge, Imphal West having territorial jurisdiction of Imphal West, Tamenglong and Chandel Districts, District & Sessions Judge, Thoubal as Special Judge, Thoubal having territorial jurisdiction of Thoubal District, District & Sessions Judge, Bishnupur as Special Judge, Bishnupur having territorial jurisdiction of Bishnupur District, District & Sessions Judge, Senapati as Special Judge, Senapati having territorial jurisdiction of Senapati District and District & Sessions Judge, Churachandpur as Special Judge, Churachandpur having territorial jurisdiction of Churachandpur District to try offences under the Prevention of Corruption Act, 1988 (49 of 1988) within their respective territorial jurisdiction, all the cases under the said act which fall within the jurisdiction of the Courts of District & Sessions Judge, Imphal West, Thoubal, Bishnupur, Senapati and Churachandpur shall be made over from the Court of District & Sessions Judge, Imphal East to the said Courts immediately.

By order etc.

Sd/-

**(GOLMEI GAIPHULSHILLU)
REGISTRAR
HIGH COURT OF MANIPUR**

Imphal, the 11th June, 2015

Endt. No.HCM/N-2014/(Judl)/ 4524-38

Copy to :-

1. The Secretary (Law), Government of Manipur.
2. All the District & Sessions Judges, (.....)
3. The Presiding Officer, Revenue Tribunal/MACT, Manipur.
4. The Judge, Family Court, Manipur.
5. The Member Secretary, Manipur State Legal Services Authority.
6. The Presiding Officer (ND&PS), Manipur.
7. ✓ The Joint Registrar (Judl. & Bench) / Central Project Coordinator (CPC), High Court of Manipur. He is requested to upload the same and the Notification in the official website of this Registry. High Court of Manipur.
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- for kind information and circulation to the District PPs and Government Advocates.
10. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
11. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh.
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REGISTRAR
HIGH COURT OF MANIPUR

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th June, 2015

No.HCM/N-2014/(Judl)/ With the establishment of the District & Sessions Court, Imphal West and District & Sessions Court, Imphal East vide Government Notification No. 2/62/2012-Leg/L dated 16-05-2015 and Notification No. 2/62/2012-Leg/L(A) dated 16-05-2015 and in view of the Notification No. 2/62/2012-Leg/L/2 dated 02-06-2015 designating the Sessions Court, Imphal East as Special Court (Protection of Children from Sexual Offences Act, 2012), Imphal East having territorial jurisdiction of Imphal East and Ukhrul Districts ; Sessions Court, Imphal West as Special Court (Protection of Children from Sexual Offences Act, 2012), Imphal West having territorial jurisdiction of Imphal West, Tamenglong and Chandel Districts to try offences under the Protection of Children from Sexual Offences, Act, 2012 (32 of 2012) within their respective territorial jurisdiction, all the cases under the said act which fall within the jurisdiction of the newly established Court of District & Sessions Judge, Imphal West shall be made over from the Court of District & Sessions Judge, Imphal East to the Court of District & Sessions Judge, Imphal West immediately.

By order etc.

Sd/-

**GOLMEI GAIPHULSHILLU)
REGISTRAR
HIGH COURT OF MANIPUR**

Imphal, the 11th June, 2015

Endt. No.HCM/N-2014/(Judl)/ *4478-90*
Copy to :-

1. The Secretary (Law), Government of Manipur.
2. All the District & Sessions Judges, (.....)
3. The Presiding Officer, Revenue Tribunal/MACT, Manipur.
4. The Judge, Family Court, Manipur.
5. The Member Secretary, Manipur State Legal Services Authority.
6. The Presiding Officer (ND&PS), Manipur.
7. ✓ The Joint Registrar (Judl. & Bench) / Central Project Coordinator (CPC), High Court of Manipur. He is requested to upload the same and the Notification in the official website of this Registry. High Court of Manipur.
8. The Deputy Registrar (Judl), High Court of Manipur.
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- for kind information and circulation to the District PPs and Government Advocates.
10. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
11. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh.
12. The Private Secretary to Hon'ble Mr. Justice Kh. Nobin Singh.
13. The P.A. to Registrar General, High Court of Manipur.
14. The Order Book/Guard File.
15. The Concerned File:

11/6/2015
**REGISTRAR
HIGH COURT OF MANIPUR**